

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 04 OF 2018 &
IA NO. 24 OF 2018

Dated: 09th July, 2018

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NTPC Vidyut Vyapar Nigam Limited

... **Appellant(s)**

Vs.

MEIL Green Power Limited & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G.Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Nishant Talwar for R-1

Mr. Rajinder Nischal for R-3

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-13

ORDER

The learned counsel, Mr. Rajinder Nischal accepts notice on behalf of the third Respondent, Mr. Rajiv Srivastava accepts notice on behalf of the Respondent No.13.

The learned counsel appearing for the Appellant prays for three weeks time to file affidavit of service and to comply with the Order dated 4.4.2018.

Submissions made by the learned counsel appearing for the Appellant, as stated supra, are placed on record.

The learned counsel for the Appellant is permitted to take necessary steps to file affidavit of service and to carry out necessary amendments in the memo of appeal as directed by this Appellate Tribunal vide its Order dated 4.4.2018 by 30.07.2018.

List this matter on **01.08.2018**, as agreed by the learned counsel appearing for Appellant and the learned counsel appearing for the Respondents.

(S.D. Dubey)
Technical Member
tpd/vt

(Justice N.K. Patil)
Judicial Member